

PROF. MADHU DANDAVATE: Don't take a technical view.

MR. SPEAKER: No question. This is not a question of 'technical' I am being pragmatic.

PROF. MADHU DANDAVATE: I would ask you a simple question. Suppose he says something about the Speaker outside the House, would you not have taken cognizance of that?

MR. SPEAKER: It is not something like that.

*(Interruptions)*

MR. SPEAKER: He has done it outside. He has denied it outside. No problem.

Shri Namgyal. Papers to be laid.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

Review on the working of Hooghly Dock and Port Engineers Ltd. Calcutta for 1985-86, Annual Report of Hooghly Dock and Port Engineers Ltd. Calcutta for 1985-86 and Kandla Port Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1988.

*[English]*

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): I Beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1985-86 along with Audited Ac-

counts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT - 6574/88]

(2) A copy of the Kandla Port Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1988 (Hindi and English versions) Published in Notification No. G.S.R. 913 (E) in Gazette of India dated the 8th September, 1988, under sub section (4) of section 124 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT - 6575/88]

12.07½ hrs.

#### ASSENT TO BILLS

*[English]*

SECRETARY-GENERAL: Sir, I lay on the Table the following ten Bills passed by the House of Parliament during the last session and assented to since a report was last made to the House on the 5th September, 1988:-

- (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Bill, 1988
- (2) The Benami Transaction (Prohibition) Bill, 1988
- (3) The Appropriation (Railways) No. 4 Bill, 1988
- (4) The Appropriation (No. 4) Bill, 1988
- (5) The Prevention of Corruption Bill, 1988
- (6) The Auroville Foundation Bill, 1988
- (7) The Merchant Shipping (Amendment) Bill, 1988
- (8) The Dock Workers (Regulation of Employees) Amendment Bill, 1988